

**Title:** Need to confer citizenship rights to Bengali refugees settled in Uttaranchal and Uttar Pradesh.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): The Bengali refugees who have been settled in Udham Singh Nagar district of Uttaranchal and large parts of Uttar Pradesh, including Pilibhit, are mostly belonging to Namsudra community who are recognised as Scheduled Caste in West Bengal and other parts of India. These people have settled after the partition of India. While they are enlisted in the list of voters, yet they are being treated as aliens. This is not only against the human rights but also against the Constitution of India in terms of provisions of citizens and Citizens' Act, against the provisions of Nehru-Liaqat Pact, Indira Gandhi-Mujibar Rahman Indo-Bangladesh Treaty and several other declarations of the Union Government.

I draw the attention of the Union Home Ministry to intervene in the matter without further delay.